

इंटरनेट मीडिया

राष्ट्रीय मानवाधिकार आयोग ने केंद्र और राज्यों को थमाया नोटिस, छह सप्ताह के भीतर इसे रोकने के लिए उठाए गए कदमों की रिपोर्ट मांगी

बच्चों से जुड़ी अश्लील सामग्री का प्रसार तीन गुना बढ़ा

जागरण ब्यूरो, नई दिल्ली

राष्ट्रीय मानवाधिकार आयोग ने उस मीडिया रिपोर्ट का स्वतः संज्ञान लिया है जिसमें कहा गया है कि भारत में इंटरनेट मीडिया पर बच्चों से जुड़ी अश्लील सामग्री (सीएसएम) का प्रसार 250 से 300 प्रतिशत तक बढ़ गया है। आयोग ने इस संबंध में केंद्र व राज्यों को नोटिस जारी किया है और इंटरनेट मीडिया पर इस तरह के खतरे को रोकने के लिए उठाए गए कदमों पर छह सप्ताह के भीतर एक विस्तृत रिपोर्ट सौंपने को कहा है।

बच्चों से जुड़ी यह अश्लील सामग्री कथित तौर पर विदेशी है और भारतीय जांच एजेंसियों को अभी तक किसी भी भारतीय निर्मित सीएसएम का पता नहीं चला है। आयोग ने कहा है कि अगर यह सत्य है तो यह नागरिकों के जीवन, स्वतंत्रता और गरिमा से संबंधित मानव अधिकार और छोटे बच्चों को इंटरनेट मीडिया पर यौन शोषण के खतरे से बचाने से संबंधित मानवाधिकारों का

इंटरनेट मीडिया पर बच्चों से जुड़ी अश्लील सामग्री के दर्ज मामले

वर्ष	केस	मामले
2022	2,04,056	
2021	1,63,633	
2020	17,390	



प्रतीकात्मक

उल्लंघन है। रिपोर्ट के अनुसार वर्ष 2023 में अब तक बच्चों से जुड़ी अश्लील सामग्री के प्रसार के लगभग 4,50,207 मामले सामने आए हैं। इनमें से दिल्ली पुलिस ने 3039 मामलों में कार्रवाई की है। वर्तमान में 4,47,168 मामलों का अध्ययन किया जा रहा है। कुछ मामलों में भारत में छोटे बच्चों की उनके पिता, भाइयों और बहनों द्वारा प्यार से खींची गई तस्वीरों को भी एक अमेरिकी गैर सरकारी संगठन द्वारा बच्चों से जुड़ी अश्लील सामग्री के रूप में वर्गीकृत किया गया है। आयोग ने सभी राज्यों और केंद्र शासित प्रदेशों के पुलिस महानिदेशकों,

दिल्ली के पुलिस आयुक्त, राष्ट्रीय अपराध रिकार्ड ब्यूरो (एनसीआरबी) के निदेशक और केंद्रीय इलेक्ट्रॉनिक्स और सूचना प्रौद्योगिकी मंत्रालय के सचिव को नोटिस जारी कर इस संबंध में जवाब मांगा है। आयोग का कहना है कि वह बच्चों से जुड़ी आनलाइन सामग्री के दुष्प्रभावों से चिंतित है। इससे बच्चों की अपूर्णिय मनोवैज्ञानिक क्षति हो सकती है। यही नहीं, इससे उनकी वृद्धि और विकास भी प्रभावित हो सकता है। आयोग जागरूकता के मकसद से इस संबंध में संवादों का आयोजन करता रहा है ताकि इस खतरे को रोकने के तरीके और साधन निकाले जा सकें।

**मदरसा व वैदिक स्कूलों में
समान पाठ्यक्रम की मांग**

नई दिल्ली: शिक्षा के अधिकार अधिनियम- 2009 के कुछ प्रावधानों को चुनौती देने वाली जनहित याचिका पर दिल्ली हाई कोर्ट ने दिल्ली सरकार, सीबीएसई, एनएचआरसी से जवाब मांगा है। याचिका में मदरसों व वैदिक पाठशालाओं सहित पूरे देश में कक्षा एक से आठ तक समान पाठ्यक्रम करने की मांग की गई है। मुख्य न्यायाधीश सतीश चंद्र शर्मा और न्यायमूर्ति सुब्रमण्यम प्रसाद की पीठ ने याचिका में शामिल किए गए नए पक्षकारों के साथ ही राष्ट्रीय बाल अधिकार संरक्षण आयोग, एनसीईआरटी और स्कूल प्रमाणपत्र परीक्षा परिषद को नोटिस जारी करते हुए सुनवाई 16 अगस्त के लिए स्थगित कर दी। भाजपा नेता अश्विनी उपाध्याय की याचिका पर इससे पहले अदालत ने केंद्रीय शिक्षा, कानून और न्याय और गृह मामलों के मंत्रालयों को नोटिस जारी कर जवाब मांगा था। याचिका में कहा है कि आरटीई अधिनियम की धारा 4 और 5 के अस्तित्व और मातृभाषा में एक सामान्य पाठ्यक्रम की अनुपस्थिति अज्ञानता को बढ़ावा देती है। (जस)

NHRC issues notice to TN over hooch deaths, seeks report

Agencies

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NEW DELHI: The National Human Rights Commission (NHRC) issued a notice to the Tamil Nadu government over the deaths in alleged consumption of spurious liquor in the state's Villupuram and Chengalpattu districts.

The death toll in the hooch tragedy increased to 21 on Tuesday, as the probe into the matter was transferred to the Crime Branch CID.

Apparently, the state government failed to prohibit the sale and consumption of illicit/spurious liquor, a statement by NHRC said.

The NHRC has taken suo motu cognizance of the media reports that many people have died after allegedly consuming spurious liquor in Villupuram and Chengalpattu districts since May 12, 2023, and several others are hospitalized.

The Commission has observed that the contents of the media reports, if true, amount to a violation of the right to life of the people. Accordingly, it has



CM Stalin meets a man hospitalised after allegedly consuming spurious liquor

issued notices to the chief secretary and the DGP, Tamil Nadu calling for a detailed report in the matter within four weeks. It should include the status of the FIR registered by the police, medical treatment of the victims and compensation if any, granted to the aggrieved families, the statement added.

The Commission would also like to know about the action taken against the delinquent officers, responsible for the tragedy. According to the media reports, the illicit liquor sold as arrack was a cocktail of methanol, chemicals and water and was consumed by mostly fishermen from the coastal areas of Tamil

Nadu, the statement noted.

State Leader of Opposition chief K Palaniswami launched a scathing attack on the DMK over the hooch deaths and demanded Stalin's resignation as CM. Thirteen persons died in Villupuram district between May 13 and 15, and eight persons were arrested in connection with the deaths and illicit brewing of liquor. Later, one more person succumbed. Five persons died in Chengalpattu district till May 15 and two persons succumbed today, taking the death toll to 21.

"After visiting the affected persons at the government medical college hospital in Mundiambakkam in Villupuram district, the chief minister had announced to transfer the case to the CB-CID for further investigation. Accordingly, the cases have been transferred to the CB-CID by the state police chief," an official release said.

Police claimed the tragedy that struck Ekkiyarkuppam and Perunkaranai villages was due to consumption of methanol, a deadly concoction made by illicit brewers, and not due to spurious liquor.

Five more deaths take spurious liquor toll to 22

The Hindu Bureau

VILLUPURAM

The toll in the twin spurious liquor tragedy rose to 22 on Tuesday, with the death of two more victims from Marakkanam in Villupuram district and three more victims from Madurantakam in Chengalpattu district.

In Marakkanam, the toll rose to 14 as two victims, who were undergoing treatment at the Government Villupuram Medical College and Hospital, died. The deceased were identified as Abraham, 48, of Ekkiyarkuppam, and Saravanan, 55, of Kovadi near Tindivanam.

As for the Madurantakam incident, the toll rose to eight with the death of three more patients who

were undergoing treatment at Chengalpattu Government Hospital.

A senior police official in Chengalpattu district said the victims who died on Tuesday were identified as Shankar, 47, Muthu, 48, and a woman named Jumbo, 55. Anjali, 22, the wife of another victim, Chinnathambi, 34, is undergoing treatment, while Raju, of Puthur village, is absconding.

Till Monday, a total of five people had died after consuming spurious liquor in Perunkaranai village, falling under the Siddhamoor police station limits. The victims, including Chinnathambi and his mother-in-law Vasantha, Mariappan, and a couple, Venniyappan and Chandra, belonged to the Irular

community. All the victims had consumed liquor supplied by a person named Amavasai.

Taking *suo motu* cognisance of media reports of people dying after consuming spurious liquor in Villupuram and Chengalpattu districts, the National Human Rights Commission (NHRC) has issued notices to the Tamil Nadu Chief Secretary and the Director-General of Police, seeking a detailed response from them within four weeks.

The NHRC observed that the contents of the media reports, if true, amounted to a violation of the people's right to life. "Apparently, the State government failed to prohibit the sale and consumption of illicit/spurious

liquor," it said.

The reports of the Chief Secretary and the DGP should include details like the status of the FIR registered by the police, the medical treatment provided to the victims, and compensation, if any, granted to the aggrieved families.

The commission said it would also like to know about the action taken against the officers responsible for the tragedy.

Earlier in the day, Minister for Higher Education K. Ponmudy and Minister for Minorities' Welfare and Non-resident Tamils' Welfare Gingee K.S. Masthan handed over a solatium of ₹10 lakh each to the families of 13 persons who died after consuming spurious liquor.

NHRC notice to TN govt as hooch death toll rises to 20

The death toll in the twin hooch tragedies in Villupuram and Chengalpet districts rose to 20 after four more people died on Tuesday, reports **Bosco Dominique**.

The toll touched 13 in Ekkiyarkuppam village near Marakkanam in Villupuram district. Forty of the villagers who consumed hooch on Sunday are still admitted to the hospital. Police have arrested five people for selling the methanol-laced illicit brew.

In Perunkaranai village in Chengalpet district, the toll touched seven. Five people were in hospital. Police have arrested three people for selling the hooch.

Meanwhile, the National Human Rights Commission (NHRC) has sent notices to the Tamil Nadu government and state police chief Syendra Babu over the spurious liquor deaths, officials said on Tuesday. **P 5**

Delhi HC asks state govt, CBSE, NHRC on common syllabus plea

<https://www.edexlive.com/news/2023/may/16/delhi-hc-asks-state-govt-cbse-nhrc-on-common-syllabus-plea-35251.html>

The petition states that the centre has deprived educational excellence to madrasas, vedic pathshalas and educational institutions imparting religious instruction

The Delhi High Court on Tuesday, May 16, sought a response from the Delhi government, the Central Board of Secondary Education (CBSE) and the National Human Rights Commission (NHRC) on a petition seeking a common syllabus and curriculum for students of classes 1 to 8 across the country, including madrasas and vedic pathshalas.

The said petition also challenges certain provisions of the Right to Education (RTE) Act, 2009, for being "arbitrary and irrational".

A bench of Chief Justice Satish Chandra Sharma and Justice Subramonium Prasad also issued notices to National Commission for Protection of Child Rights (NCPCR), National Council of Educational Research and Training (NCERT) and Council for Indian School Certificate Examinations on the petition and asked the parties to file their replies.

The court listed the matter for further hearing on August 16. Earlier, the High Court had issued notices to the Union ministries of Education, Law and Justice and Home Affairs on the petition and asked them to respond.

About the petition

The PIL said that the existence of sections 1(4) and 1(5) of the RTE Act and the absence of a common curriculum in the mother tongue leads to fostering and perpetuation of ignorance and also delays the attainment of fundamental duties.

Petitioner advocate Ashwini Kumar Upadhyay added it is the duty of the Union to effectuate a common education system but it has failed in the fulfilment of this necessary obligation as it has simply adopted the pre-existing National Curriculum Framework (NCF) of 2005 which is very old.

The plea challenged the provisions under the RTE Act which exclude madrasas, vedic pathshalas and educational institutions imparting religious knowledge from its ambit.

"The injury caused to children is extremely large because rather than implementing a common education system for all the children upto 14 years, the Centre inserted sections 1(4) and 1(5) to deprive educational excellence to madrasas, vedic pathshalas and educational institutions imparting religious instruction," the plea said.

The plea also added that the prevailing system does not provide equal opportunity to all children as the syllabus and curriculum vary for each stratum of society.

The petition said a common minimum education programme for children up to 14 years will achieve the code of common culture, removal of disparity and depletion of discriminatory values in human relations.

NHRC takes suo motu case, issues notices to all DGPs

STAFF REPORTER

GUWAHATI, May 16:

The National Human Rights Commission (NHRC) has taken suo motu cognizance of a media report that the circulation of Child Sexual Abuse Material (CSAM) has increased by 250 to 300 per cent on social media in India. It has issued notices to the Commissioner of Police, Delhi, the Director Generals of the Police of all the States and UTs, the Director, the National Crime Record Bureau (NCRB),

and the Secretary, the Union Ministry of Electronics and Information Technology, calling for a detailed report in the matter within six weeks on the steps taken to prevent such a menace on social media.

Reportedly, the CSAM contents are foreign, and the Indian investigation agencies have not come across any Indian-made CSAM so far.

The Commission has observed that the content of the media report, if true, amounts to a violation of

■ Continued on page 7

NHRC takes suo motu case...

human rights relating to the life, liberty, and dignity of citizens and the protection of young children from the danger of their sexual abuse on social media. According to the media report carried on May 15, 2023, about 4,50,207 cases of the spread of child sexual abuse material have been reported in the year 2023 so far. Out of these, the Delhi Police has taken action in 3,039 cases. Of these, 4,47,168 cases are currently being studied. In some cases, even photographs taken lovingly of young children by their respective fathers, brothers, and sisters in India have been classified as child sexual abuse by an American NGO. There were 2,04,056 cases reported in the year 2022, 16,363 in the year 2021, and 17,390 in the year 2020 of child sexual abuse material on social media in India.

The NHRC has been concerned with the ill effects of online child sexual abuse material on human rights. It may cause irreparable psychological damage to children, impacting their growth and development. It has been organising dialogues from time to time in the recent past to come up with ways and means to check this menace. Recently, on March 2nd and 3rd, 2023, it organised a national seminar on CSAM at Vigyan Bhawan, New Delhi, which was also addressed by the Union Minister of Law and Justice and the Union Minister of State for Electronics and IT, Skill Development, and Entrepreneurship.

Earlier, on July 21, 2020, it also organised an online national conference on the subject with valuable input from international organisations, government ministries, law-enforcement agencies, national and state commissions, civil society groups, domain experts, and parents' associations.

The Commission has also issued 'Human Rights Advisory for the Protection of the Rights of Children in the Context of COVID-19' on September 29, 2020, and June 2, 2021, respectively, wherein it made recommendations to the authorities concerned regarding cybercrime and the online safety of children. These pertain to using the cybercrime reporting portal and the PRAGYATA Guidelines for Digital Education. Also, a 'Discussion on Child Sexual Abuse Material (CSAM)' was held on November 4, 2022, wherein various domain experts brainstormed on the nature, extent, and different manifestations of the issue of CSAM.

इंटरनेट मीडिया पर बच्चों से जुड़ी अश्लील सामग्री का प्रसार बढ़ा

जागरण ब्यूरो, नई दिल्ली : राष्ट्रीय मानवाधिकार आयोग ने उस मीडिया रिपोर्ट का स्वतः संज्ञान लिया है, जिसमें कहा गया है कि भारत में इंटरनेट मीडिया पर बच्चों से जुड़ी अश्लील सामग्री (सीएसएएम) का प्रसार 250 से 300 प्रतिशत तक बढ़ गया है। आयोग ने इस संबंध में केंद्र व राज्यों को नोटिस जारी किया है और इंटरनेट मीडिया पर इस तरह के खतरे को रोकने के लिए उठाए गए कदमों पर छह सप्ताह के भीतर एक विस्तृत रिपोर्ट सौंपने को कहा है। बच्चों से जुड़ी यह अश्लील सामग्री कथित तौर पर विदेशी है और भारतीय जांच एजेंसियों को अभी तक किसी भी भारतीय निर्मित

- राष्ट्रीय मानवाधिकार आयोग ने केंद्र और राज्यों को भेजा नोटिस
- छह सप्ताह के भीतर इसे रोकने के लिए उठाए गए कदमों की रिपोर्ट मांगी

इंटरनेट मीडिया पर बच्चों से जुड़ी अश्लील सामग्री के दर्ज मामले

वर्ष	केस
2020	17,390
2021	1,63,633
2022	2,04,056



सीएसएएम का पता नहीं चला है।

आयोग ने कहा है कि अगर यह सत्य है तो यह नागरिकों के जीवन, स्वतंत्रता और गरिमा से संबंधित मानव अधिकार और छोटे बच्चों को इंटरनेट मीडिया पर यौन शोषण के खतरे से बचाने से संबंधित मानवाधिकारों का उल्लंघन

है। मीडिया रिपोर्ट के अनुसार, वर्ष 2023 में अब तक बच्चों से जुड़ी अश्लील सामग्री के प्रसार के लगभग 4,50, 207 मामले सामने आए हैं। इनमें दिल्ली पुलिस ने 3,039 मामलों में कार्रवाई की है। वर्तमान में 4,47,168 मामलों का अध्ययन किया जा रहा है। कुछ

मामलों में भारत में छोटे बच्चों की उनके पिता, भाइयों और बहनों द्वारा प्यार से खींची गई तस्वीरों को भी एक अमेरिकी गैर सरकारी संगठन द्वारा बच्चों से जुड़ी अश्लील सामग्री के रूप में वर्गीकृत किया गया है।

आयोग ने सभी राज्यों और केंद्र शासित प्रदेशों के पुलिस

महानिदेशकों, दिल्ली के पुलिस आयुक्त, राष्ट्रीय अपराध रिकार्ड ब्यूरो के निदेशक और केंद्रीय इलेक्ट्रॉनिक्स और सूचना प्रौद्योगिकी मंत्रालय के सचिव को नोटिस जारी कर जवाब मांगा है। आयोग का कहना है कि वह बच्चों से जुड़ी आनलाइन सामग्री के दुष्प्रभावों से चिंतित है। इससे बच्चों की अपूर्णिय मनोवैज्ञानिक क्षति हो सकती है। यही नहीं, इससे उनकी वृद्धि और विकास भी प्रभावित हो सकता है। आयोग जागरूकता के मकसद से इस संबंध में समय-समय पर संवादों का आयोजन करता रहा है, ताकि इस खतरे को रोकने के तरीके और साधन निकाले जा सकें।

Rights scan on online abuse of children

**OUR LEGAL
CORRESPONDENT**

New Delhi: The National Human Rights Commission (NHRC) on Tuesday took suo motu cognisance of a media report that said the circulation of child sexual abuse material (CSAM) had increased by 250 to 300 per cent on social media.

The CSAMs are from foreign countries and the Indian investigation agencies have not come across any Indian-made content so far.

The commission has observed that the contents of the media report, if true, amounted to a violation of human rights relating to the life, liberty and dignity of citizens, and the protection of young children from the danger of sexual abuse on social media.

The NHRC has issued notices to the commissioner of police, Delhi, the directors-generals of police of all states and Union Territories, the director, National Crime Records Bureau, and the secretary in the Union ministry of electronics and information technology, calling for a detailed report within six weeks on the steps taken to prevent such menace on social media.

According to the media report, published on May 15, 2023, 450,207 cases of CSAM have been reported this year so far. Of these, Delhi police have taken action in 3,039 cases. There were 204,056 cases reported in 2022, 163,633 in 2021, and 17,390 in 2020.

The NHRC said it was concerned with the ill-effects of online CSAM on human rights. It may cost irreparable psychological damage to children, impacting their growth and development, the commission said.

It said it had been organising dialogues from time to time to come out with ways and means to check this menace. The commission has also issued a "Human Rights Advisory for the Protection of the Rights of Children in the Context of Covid-19".

इंटरनेट मीडिया पर बच्चों से जुड़ी अश्लील सामग्री का प्रसार बढ़ गया है तीन गुना

जागरण ब्यूरो, नई दिल्ली : राष्ट्रीय मानवाधिकार आयोग ने उस मीडिया रिपोर्ट का स्वतः संज्ञान लिया है जिसमें कहा गया है कि भारत में इंटरनेट मीडिया पर बच्चों से जुड़ी अश्लील सामग्री (सीएसएएम) का प्रसार 250 से 300 प्रतिशत तक बढ़ गया है। आयोग ने इस संबंध में केंद्र व राज्यों को नोटिस जारी किया है और इंटरनेट मीडिया पर इस तरह के खतरे को रोकने के लिए उठाए गए कदमों पर छह सप्ताह के भीतर एक विस्तृत रिपोर्ट सौंपने को कहा है। बच्चों से जुड़ी यह अश्लील सामग्री कथित तौर पर विदेशी है और भारतीय जांच एजेंसियों को अभी तक किसी भी भारतीय निर्मित सीएसएएम का पता नहीं चला है।

आयोग ने कहा है कि अगर यह सत्य है तो यह नागरिकों के जीवन, स्वतंत्रता और गरिमा से संबंधित मानव अधिकार और छोटे बच्चों को इंटरनेट मीडिया पर यौन शोषण के खतरे से बचाने से संबंधित

- राष्ट्रीय मानवाधिकार आयोग ने केंद्र और राज्यों को थमाया नोटिस
- छह सप्ताह में इसे रोकने के लिए उठाए गए कदमों की रिपोर्ट मांगी

इंटरनेट मीडिया पर बच्चों से जुड़ी अश्लील सामग्री के मामले

वर्ष	केस
2020	17,390
2021	1,63,633
2022	2,04,056

मानवाधिकारों का उल्लंघन है। मीडिया रिपोर्ट के अनुसार वर्ष 2023 में अब तक बच्चों से जुड़ी अश्लील सामग्री के प्रसार के लगभग 4,50,207 मामले सामने आए हैं। इनमें से दिल्ली पुलिस ने 3039 मामलों में कार्रवाई की है। वर्तमान में 4,47,168 मामलों का अध्ययन किया जा रहा है। कुछ मामलों में भारत में छोटे बच्चों की उनके पिता, भाइयों और बहनों द्वारा प्यार

से खींची गई तस्वीरों को भी एक अमेरिकी गैर सरकारी संगठन द्वारा बच्चों से जुड़ी अश्लील सामग्री के रूप में वर्गीकृत किया गया है।

आयोग ने सभी राज्यों और केंद्र शासित प्रदेशों के पुलिस महानिदेशकों, दिल्ली के पुलिस आयुक्त, राष्ट्रीय अपराध रिकार्ड ब्यूरो (एनसीआरबी) के निदेशक और केंद्रीय इलेक्ट्रॉनिक्स और सूचना प्रौद्योगिकी मंत्रालय के सचिव को नोटिस जारी कर इस संबंध में जवाब मांगा है। आयोग का कहना है कि वह बच्चों से जुड़ी आनलाइन सामग्री के दुष्प्रभावों से चिंतित है। इससे बच्चों की अपूर्णाय मनोवैज्ञानिक क्षति हो सकती है। यही नहीं, इससे उनकी वृद्धि और विकास भी प्रभावित हो सकता है। आयोग जागरूकता के मकसद से इस संबंध में समय-समय पर संवादों का आयोजन करता रहा है ताकि इस खतरे को रोकने के तरीके और साधन निकाले जा सकें।

NHRC notice to TN govt over hooch tragedy

PNS ■ NEW DELHI

The National Human Rights Commission (NHRC) has sent notices to the Tamil Nadu government and the state police chief over the death of several people after they allegedly consumed spurious liquor in Villupuram and Chengalpattu districts, officials said on Tuesday.

Apparently, the state government failed to prohibit the sale and consumption of illicit or spurious liquor, the commission said in a statement. The NHRC has taken suo motu cognizance of media reports that many people have died after allegedly consuming spurious liquor in Villupuram and Chengalpattu districts of Tamil Nadu since May 12 and several others have been hospitalised.

At least 14 people have died so far after consuming spurious liquor and more than 50 have been hospitalised, state officials have said. The commission has observed that the content of the media reports, if true, amount to violation of right to life of the people.

Five more deaths take spurious liquor toll to 22

Two more victims in Villupuram district and three in Chengalpattu district have died; Ministers hand over solatium to the bereaved; NHRC seeks report from Chief Secretary and DGP

The Hindu Bureau
VILLUPURAM

The toll in the twin spurious liquor tragedy rose to 22 on Tuesday, with the death of two more victims from Marakkanam in Villupuram district and three more victims from Madurantakam in Chengalpattu district.

In Marakkanam, the toll rose to 14 as two victims, who were undergoing treatment at the Government Villupuram Medical College and Hospital, died. The deceased were identified as Abraham, 48, of Ekkiyarkuppam, and Saravanan, 55, of Kovadi near Tindivanam.

As for the Madurantakam incident, the toll rose to eight with the death of three more patients who were undergoing treatment at Chengalpattu Government Hospital.

A senior police official in Chengalpattu district said the victims who died on Tuesday were identified as Shankar, 47, Muthu, 48, and a woman named Jumbo, 55. Anjali, 22, the wife of another victim, Chinnathambi, 34, is undergoing treatment, while Raju, of Puthur village, is absconding.

Till Monday, a total of five people had died after consuming spurious liquor in Perunkaranai village, falling under the Siddhamoor police station limits. The victims, including



Ministers K. Ponmudy and Gingee K.S. Masthan handing over the solatium to the families of the victims in Villupuram district on Tuesday. SPECIAL ARRANGEMENT

NHRC took suo motu cognisance of media reports of people dying after drinking spurious liquor

Chinnathambi and his mother-in-law Vasantha, Mariappan, and a couple, Venniyappan and Chandra, belonged to the Irular community.

All the victims had consumed liquor supplied by a person named Amavasai.

Taking *suo motu* cognisance of media reports of people dying after consuming spurious liquor in Villupuram and Chengalpattu districts, the National Human Rights Commission (NHRC) has issued

notices to the Tamil Nadu Chief Secretary and the Director-General of Police, seeking a detailed response from them within four weeks.

The NHRC observed that the contents of the media reports, if true, amounted to a violation of the people's right to life. "Apparently, the State government failed to prohibit the sale and consumption of illicit/spurious liquor," it said.

The reports of the Chief Secretary and the DGP should include details like the status of the FIR registered by the police, the medical treatment provided to the victims, and compensation, if any, granted to the aggrieved families.

The commission said it would also like to know about the action taken against the officers responsible for the tragedy.

Earlier in the day, Minister for Higher Education K. Ponmudy and Minister for Minorities' Welfare and Non-resident Tamils' Welfare Gingee K.S. Masthan handed over a solatium of ₹10 lakh each to the families of 13 persons who died after consuming spurious liquor.

Following Chief Minister M.K. Stalin's announcement of the solatium to the bereaved families, Mr. Ponmudy and Mr. Masthan visited the houses of the victims in Ekkiyarkuppam and handed over the cheques to their kin.

NHRC Notice to Govt, States on Rise in Child Abuse Material on Social media



New Delhi: The National Human Rights Commission (NHRC) has issued notices to the Centre and states over a report that the circulation of child sexual abuse material on social media in India

has increased by 250-300%, officials said on Tuesday. Reportedly, such contents are from foreign countries and probe agencies have not come across any Indian-made material so far. —PTI

HC issues notice on plea for 'common curriculum' in schools

JAISON WILSON @ New Delhi

THE Delhi High Court on Tuesday sought the response of the Delhi government, CBSE and NHRC on a plea moved by a BJP leader seeking a 'common syllabus and curriculum' for students of classes 1 to 8 across the country, including madrasas and vedic pathshalas.

Petitioner BJP leader and advocate Ashwini Kumar Upadhyay said it is the duty of the Union to effectuate a common education system but it has failed in the fulfilment of this necessary obligation as it has simply adopted the pre-existing National Curriculum Framework (NCF) of 2005, which is very old. Issuing notices to the newly-impealed parties - Delhi government, Central Board of Secondary Education (CBSE), National Human Rights Commission (NHRC)--a bench of Chief Justice Satish Chandra Sharma and Justice Subramonium Prasad posted the matter for the next hearing on August 16.

The bench also issued notices to National Commission for



Protection of Child Rights (NCPCR), National Council of Educational Research and Training (NCERT) and Council for Indian School Certificate Examinations on the petition and asked the parties to file their replies. The high court had earlier issued notices to the Union ministries of Education, Law and Justice and Home Affairs on the petition and asked them to respond.

The PIL said the existence of sections 1(4) and 1(5) of the RTE Act and the absence of a common curriculum in the mother tongue leads to the fostering and perpetuation of ignorance and delays the attainment of fundamental duties.

मदरसों व गुरुकुलों के पाठ्यक्रम पर केंद्र व दिल्ली सरकार से जवाब तलब

नई दिल्ली (एसएनबी)। मदरसों व गुरुकुलों सहित देश के सभी स्कूलों में एक समान शिक्षा पद्धति लागू करने एवं उनके लिए एक ही पाठ्यक्रम शुरू करने की मांग पर हाईकोर्ट ने केंद्र सरकार एवं दिल्ली सरकार सहित अन्य को नोटिस जारी कर जवाब मांगा है। मुख्य न्यायाधीश सतीश चंद्र शर्मा व न्यायमूर्ति सुब्रमण्यम प्रसाद की पीठ ने इस मामले में शिक्षा मंत्रालय, विधि एवं न्याय मंत्रालय, गृह मंत्रालय व दिल्ली सरकार के अलावा एनसीईआरटी, सीबीएसई, एनएचआरसी, एनसीपीसीआर व अन्य को नोटिस जारी कर अपना जवाब देने को कहा है और सुनवाई 16 अगस्त के लिए स्थगित कर दी है।

पीठ ने यह जवाब तलब एक अधिवक्ता अश्विनी कुमार उपाध्याय की याचिका पर सुनवाई करते हुए किया है। याचिकाकर्ता ने कहा है कि धार्मिक शिक्षा देने वाले संस्थान सहित सभी स्कूलों में सामाजिक एवं सांस्कृतिक रूप से शिक्षा देने में कोई भेदभाव



■ मदरसों, गुरुकुलों व सभी स्कूलों में एक समान पाठ्यक्रम लागू करने का मामला

■ एनसीईआरटी, सीबीएसई, एनएचआरसी, एनसीपीसीआर व अन्य को भी नोटिस

■ एक सामान्य शिक्षा प्रणाली को लागू करने में केंद्र विफल रहा है : याचिकाकर्ता

नहीं होना चाहिए। ऐसा होने से शिक्षा के अधिकार कानून की रक्षा करने दिक्कत होती है और उसके कुछ प्रावधान मनवाना तर्कहीन

हो जाते हैं। उन्होंने कहा है कि आरटीआई अधिनियम की धारा 1 (4) और 1 (5) और मातृ भाषा में एक सामान्य पाठ्यक्रम नहीं होने से अज्ञानता को बढ़ावा मिलता है और मौलिक कर्तव्यों के निर्वाहन में देरी होती है।

याचिकाकर्ता ने कहा कि एक सामान्य शिक्षा प्रणाली को लागू करने में केंद्र विफल रहा है, क्योंकि इसने वर्ष 2005 के पहले से मौजूद राष्ट्रीय पाठ्यक्रम ढांचे (एनसीएफ) को अपनाया है, जो बहुत पुराना है। याचिका में आरटीआई अधिनियम के प्रावधानों को चुनौती दी गई है, जिसमें मदरसों, वैदिक पाठशालाओं और धार्मिक ज्ञान प्रदान करने वाले शैक्षणिक संस्थानों को इसके दायरे से बाहर रखा गया है। इससे देश के बच्चों को बहुत बड़ा नुकसान है क्योंकि 14 साल तक के सभी बच्चों के लिए एक समान शिक्षा प्रणाली लागू करने के बजाय केंद्र ने मदरसों, वैदिक पाठशालाओं को शैक्षिक उत्कृष्टता से वंचित करने के लिए धारा 1 (4) और 1 (5) को बनाया है।

BJP questions engineering admissions even before entrance exam

<https://www.thehindu.com/news/national/telangana/bjp-questions-engineering-admissions-even-before-entrance-exam/article66857524.ece>

BRS government putting the future of scores of youngsters in jeopardy, says Bandi Sanjay

Telangana BJP president Bandi Sanjay Kumar on Tuesday charged the BRS government with allowing certain private educational institutions to run sans any official permissions and also allowing engineering admissions even before conduct of the entrance examination, putting the future of scores of youngsters in jeopardy.

Talking to the media after he met the party's student wing ABVP (Akhil Bharatiya Vidyarthi Parishath) organising secretary Jhansi, who was injured after she was allegedly lathicharged by the police, he questioned the government looking the other way as private colleges and universities are running like business houses without any proper regulation and even before getting proper recognitions as such.

"The KCR government cannot hold examinations properly with paper leaks much to the disappointment of the job aspirants and now, what will happen to the 4,000 students studying in colleges running without permission after paying hefty fees? How were the admissions allowed in the first place even before the entrance examination and without counselling," he questioned.

The student wing activists were protesting in front of the TS Higher Education Council after repeated complaints about the private colleges went unheeded. It was when the police swooped and arrested them that Ms. Jhansi was said to have been injured. "Where is the need for police for using force against those protesting peacefully? Action should be taken against police personnel involved in roughing up our people," he said.

The party will complain to the National Human Rights Commission (NHRC) and the National Commission for Women (NCW) on the episode. The government has failed every section in the last eight years and among the most affected have been the young people, he added.

Working panel meet

Later, in a press release, general secretary G.Premender Reddy said the State working committee will meet on May 22 under the presidentship of Mr. Sanjay Kumar, in which national general secretary Tarun Chugh, Sunil Bansal, Arvind Menon, Shiva Prakash, Union Minister for Tourism, Culture and Development of Northeast G. Kishan Reddy, Rajya Sabha MP K. Laxman and others will participate. This will be followed by district-level meetings on May 23 to 24 and mandal-level meetings on May 25, 26.

The party chief also announced the formation of a nine-member committee headed by State general secretary D. Pradeep Kumar to celebrate the 'Mahajana Sampark Abhiyan' Committee to celebrate the nine years of Prime Minister Narendra Modi's rule across Telangana from May 30 to June 30. Other members are: party vice-president A Lakshminarayana, official spokespersons N.V. Subash, K. Sudhakar, Janagoan district in-charge P. Papa Rao, Mahabubnagar district in-charge G. Bharat Goud, V. Prabhakar and social media convenor A. Venkataramana.

Five more deaths take spurious liquor toll to 22

Two more victims in TN's Villupuram district and three in Chengalpattu district have died; Ministers hand over solatium to the bereaved; NHRC seeks report from Chief Secretary and DGP

The Hindu Bureau
VILLUPURAM

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In Marakkanam, the toll rose to 14 as two victims, who were undergoing treatment at the Government Villupuram Medical College and Hospital, died. The deceased were identified as Abraham, 48, of Ekkiyar-kuppam, and Saravanan, 55, of Kovadi near Tindivanam.

As for the Madurantakam incident, the toll rose to eight with the death of three more patients who were undergoing treatment at Chengalpattu Govern-



Ministers K. Ponmudy and Gingee K.S. Masthan handing over the solatium to the families of the victims in Villupuram district on Tuesday. SPECIAL ARRANGEMENT

ment Hospital.

A senior police official in Chengalpattu district said the victims who died on Tuesday were identified as Shankar, 47, Muthu, 48, and a woman named Jumbo, 55. Anjali, 22, the wife of another victim, Chinnathambi, 34, is undergo-

ing treatment, while Raju, of Puthur village, is absconding.

Till Monday, a total of five people had died after consuming spurious liquor in Perunkaranai village. The victims, including Chinnathambi and his mother-in-law Vasantha,

Mariappan, and a couple, Venniyappan and Chandra, belonged to the Irular community. All the victims had consumed liquor supplied by a person named Amavasai.

Taking *suo motu* cognisance of media reports of people dying after consuming spurious liquor in Villupuram and Chengalpattu districts, the National Human Rights Commission (NHRC) has issued notices to the Tamil Nadu Chief Secretary and the Director-General of Police, seeking a detailed response from them within four weeks.

Following Chief Minister M.K. Stalin's announcement of the solatium to the bereaved families, Ministers K. Ponmudy and Gingee K.S. Masthan visited the victims' houses in Ekkiyar-kuppam and handed over the cheques to their kin.

TOLL UP TO 20

Industrial spirit from same source caused deaths: DGP

EXPRESS NEWS SERVICE @ Villupuram/Chennai

TAMIL NADU DGP C Sylendra Babu in a press release on Tuesday said it was consumption of industrial spirit that led to the deaths in Marakkanam and Maduranthagam and not spurious liquor as was initially suspected. Samples of the concoction sent for forensic examination proved that it was methanol-infused industrial spirit, the DGP's note said. The statement also said the spirit sold in both places was bought from the same person, Ezhumalai of Puducherry.

Police sources said Ezhumalai (51), a resident of Thattanchavady at Villianur in Puducherry, and his accomplice Barkadullah alias Raja (53) surrendered on Tuesday before the special team of Tamil Nadu police investigating the case. Based on Ezhumalai's statement, police also arrested Elayaraja, who is running a chemical factory in Porur in Chennai.

Ezhumalai and Raja procured the industrial spirit from Elayaraja and supplied it to the local sellers in Maduranthagam and Marakkanam. Sources said police are taking steps to remand all the three key accused though no arrests have been officially declared yet.

As per the DGP's note, the person who sold the spirit in Marakkanam was identified as Amaran. The accused, who has been arrested, told police that he got the spirit from Muthu, who in turn got it from Ezhumalai.

CONTINUED ON P6

'Probe on to check if industrial units had a role'

CONTINUED FROM PAGE 1

AT Perambakkam and Perukkarani, police arrested the supplier identified as Amavasai. He too allegedly drank the spirit and is currently under treatment. He had confessed that he bought the chemical from two people, Velu and Chandran. Inquiries revealed that Velu had bought it from Rajesh, who got it from Viji, and Viji had bought it from Ezhumalai.

A total of 20 people had died after consuming the brew over the past three days -- 13 from Marakkanam and seven from Perambakkam and Perukkarani. The DGP on Tuesday ordered the two cases be transferred to CB-CID, a day after CM made announcement to

transfer the probe. K Rajavelu (38) of Ekkiyarkuppam and Shankar (48) and Thambu (60) Perukkarani died on Tuesday. Health minister Ma Subramanian visited the hospital and met the victims.

Meanwhile, wife of a 45-year-old man who died in Vellore on Monday claimed that her husband too had died due to spurious liquor. Police, however, said the man was an epileptic and cause of death can be established only after a postmortem.

Puducherry police said villagers residing near Tamil Nadu border procure industrial spirits from surgical materials shops. "Normally, these spirits are meant for institutions, hospitals, and laboratories. But, people, using fake

IDs, procure industrial spirit, which is smuggled into nearby districts," sources said.

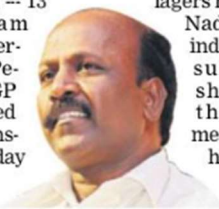
The DGP's press note said that since the manufacture and sale of spurious liquor in Tamil Nadu had drastically come down in recent years, its smuggling to other states too has reduced. The lack of availability of spurious liquor had triggered the alleged theft and sale of industrial spirits. A probe is on to find out whether industries are involved in the illegal sale, the note said.

Will discuss methanol ban with officials: MaSu

Chennai: Methanol is being used in making several products, and therefore, steps to ban it will be taken in consultation with all officials, Health Minister Ma Subramanian told reporters on Tuesday.

Speaking to reporters in Villupuram, Subramanian said, "Seventy individuals from Ekkiyarkuppam had consumed the brew and 13 people had died so far. Currently, 50 individuals are undergoing treatment at the Government Villupuram Medical College Hospital, and seven people are receiving medical care at JIPMER and Government Hospital in Puducherry." Eight doctor teams and three monitoring teams, consisting of 11 doctors, have been constituted to oversee the treatment. Earlier in the day, ministers Ponnudya and Masthan visited Ekkiyarkuppam to provide ₹10 lakh each to the families of the dead.

The NHRC, meanwhile, has sent notices to the state government and the DGP seeking a detailed report within four weeks on the deaths.



NHRC flags rise in child abuse content on social media

Ishita Mishra
NEW DELHI

The National Human Rights Commission (NHRC) has taken *suo motu* cognisance of a media report that cited a 250-300% increase in the circulation of child sexual abuse material (CSAM) on social media in India. The NHRC said the content is of foreign origin, and Indian investigation agencies have not come across any Indian-made child sexual abuse material so far.

It observed that the material is a “violation of human rights relating to the life, liberty, and dignity of citizens”, and stressed the protection of young children “from the danger of their sexual abuse on social media”.

The commission said it had been concerned with the ill-effects of online CSAM on human rights as it may cause irreparable psychological damage to children, impacting their growth and development.

Accordingly, it has issued notices to the Commissioner of Police, Delhi; the Directors-General of Police of all States and Union Territories; the Director, National Crime Record

Panel issues notices calling for a detailed report within six weeks on steps for prevention

Bureau (NCRB); and the Secretary, Union Ministry of Electronics and Information Technology (MeitY), calling for a detailed report within six weeks on the steps taken to prevent such menace on social media.

Media report on cases

The NHRC statement said, quoting the media report, that “4,50,207 cases related to spread of child sexual abuse material have been reported in the year 2023, so far. Out of these, Delhi Police have taken action in 3,039 cases while 4,47,168 cases are currently being studied”.

“In some cases, even photographs taken lovingly, of young children by respective fathers, brothers and sisters in India have been classified as child sexual abuse by an American NGO. There were 2,04,056 cases reported in the year 2022, 1,63,633 in the year 2021, and 17,390 in 2020,” the statement said.

5TH HIGHEST ALLOCATION

NHAI awarded projects worth ₹8,800 crore to State: Report

EXPRESS NEWS SERVICE

@Hyderabad

IN a major move aimed at improving the road network in the State, the National Highways Authority of India (NHAI) has awarded projects worth ₹8,800 crores for this FY 2023. This is the fifth-highest allocation among all the States.

This includes over ₹2,200 crore for constructing a new greenfield highway between Warangal and Khammam. The projects awarded to Telangana cover a length of 380 km. Five States — AP, Bihar, UP, Jharkhand, and Telangana — made up 54% of the total value of projects awarded in FY23. AP has been awarded record projects worth ₹20,300 crore

covering a length of 845 km.

Green Highways (Plantation, Transplantation, Beautification and Maintenance Policy) is part of the Centre's stated endeavour to develop eco-friendly National Highways with the participation of the community, farmers, NGOs, private sector, institutions, government agencies, and the forest department.

According to Motilal Oswal Financial Services, the infra project awarding activity picked up in Q4 of FY23, with NHAI awarding total projects of 6,003 km in FY23. The total value of projects awarded by NHAI was ₹1.26 trillion in FY23. NHAI's highway construction pace increased 13% YoY to 4,882 km in FY23.

NHRC flags rise in child abuse content on social media

Ishita Mishra

NEW DELHI

The National Human Rights Commission (NHRC) has taken *suo motu* cognisance of a media report that cited a 250-300% increase in the circulation of child sexual abuse material (CSAM) on social media in India. The NHRC said the content is of foreign origin, and Indian investigation agencies have not come across any Indian-made child sexual abuse material so far.

It observed that the material is a “violation of human rights relating to the life, liberty, and dignity of citizens”, and stressed the protection of young children “from the danger of their sexual abuse on social media”.

The commission said it had been concerned with the ill-effects of online CSAM on human rights as it may cause irreparable psychological damage to children, impacting their growth and development.

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छात्रों के बीच डिजिटल खाई को पाटना: NHRC

<https://jantaserishta.com/local/odisha/bridging-the-digital-divide-among-students-nhrc-2338703>

राष्ट्रीय मानवाधिकार आयोग ने राज्य सरकार और केंद्र को यह सुनिश्चित करने की सिफारिश की है कि शिक्षा डिजिटल के साथ-साथ ग्रामीण क्षेत्रों में भौतिक मोड में और शहरी क्षेत्रों में जहां भी आवश्यक हो, दोनों के बीच डिजिटल विभाजन से छुटकारा पाने के लिए प्रदान की जाती है। जनता से रिश्ता वेबडेस्क। राष्ट्रीय मानवाधिकार आयोग (एनएचआरसी) ने राज्य सरकार और केंद्र को यह सुनिश्चित करने की सिफारिश की है कि शिक्षा डिजिटल के साथ-साथ ग्रामीण क्षेत्रों में भौतिक मोड में और शहरी क्षेत्रों में जहां भी आवश्यक हो, दोनों के बीच डिजिटल विभाजन से छुटकारा पाने के लिए प्रदान की जाती है। समाज के विभिन्न स्तरों के बच्चे। अधिकार कार्यकर्ता और सुप्रीम कोर्ट के वकील राधाकांत त्रिपाठी द्वारा दायर एक याचिका और अन्य प्रस्तुतियाँ का निस्तारण करते हुए, सर्वोच्च मानवाधिकार पैनल की पूर्ण पीठ ने राज्य के मुख्य सचिव और केंद्रीय शिक्षा सचिव को सार्वभौमिक शिक्षा के लक्ष्य को प्राप्त करने के लिए एकजुट होकर कार्य करने को कहा है। समाज, जिसमें भविष्य के लिए एक प्रबुद्ध समाज को बढ़ावा देने के उद्देश्य से गरीब, वंचित और दलित बच्चों को शामिल किया गया है।

यह निर्देश तब आया जब त्रिपाठी ने अपनी याचिका में आरोप लगाया कि न तो राज्य सरकार द्वारा और न ही केंद्र द्वारा बिजली आपूर्ति, डिजिटल बुनियादी ढांचे और इंटरनेट सुविधाओं की कमी सहित संसाधनों की कमी के कारण शिक्षा के अंतर को भरने के लिए कोई ठोस उपाय किया गया है। उन्होंने कहा कि सुविधाएं प्रदान करने में सरकारों की विफलता भी छात्रों के संवैधानिक अधिकारों और शिक्षा के अधिकार अधिनियम के प्रावधानों का उल्लंघन करती है।

NHRC ने 2020 में याचिका के बाद मानव संसाधन विकास मंत्रालय के स्कूली शिक्षा और साक्षरता विभाग के सचिव और शिक्षा सचिव से कार्रवाई रिपोर्ट (एटीआर) मांगी थी। त्रिपाठी ने आगे कहा कि एक तरफ गरीब छात्र स्मार्ट फोन नहीं खरीद सकते हैं और दूसरी तरफ अधिकांश राज्यों और केंद्रशासित प्रदेशों में कई क्षेत्रों में इंटरनेट पहुंच नहीं है, जिससे 'शिक्षा की कमी' हो रही है। उन्होंने कहा कि दृष्टिबाधित और बधिर, गूंगे और अलग-अलग विकलांग छात्रों के लिए भी कोई प्रावधान नहीं है। इसके बाद, एनएचआरसी ने संबंधित मंत्रालयों और राज्यों और केंद्रशासित प्रदेशों को बच्चों की शिक्षा के लिए धन आवंटित करने और इंटरनेट कनेक्टिविटी सहित उपयुक्त उपकरणों और संसाधनों के प्रावधान के माध्यम से सभी बच्चों और यहां तक कि संस्थागत देखभाल के लिए ऑनलाइन कक्षाओं की पहुंच सुनिश्चित करने की सलाह देते हुए सलाह जारी की।